

The following Ordinance which was promulgated by the Governor on the 30th July 2012 is hereby published for general information:-

TAMIL NADU ORDINANCE No. 9 OF 2012.

***An Ordinance further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.***

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Tamil Nadu Veterinary and Animal Sciences University (Second Amendment) Ordinance, 2012.

Short title and commencement.

(2) It shall come into force at once.

2. In section 11 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 in the third proviso to sub-section (3), for the expression "sixty-five years", the expression "seventy years" shall be substituted.

Amendment of section 11.

Tamil Nadu  
Act 42 of  
1989.

30th July 2012.

K. ROSAIAH,  
*Governor of Tamil Nadu.*

**EXPLANATORY STATEMENT.**

The Vice-Chancellor of University shall hold office upto the age of sixty-five years under the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (Tamil Nadu Act 42 of 1989). Now, the Government have decided to amend the said Tamil Nadu Act 42 of 1989 so as to raise the retirement age of the Vice-Chancellor from sixty-five years to seventy years on par with the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge gained by academicians for the enrichment of education in Veterinary and Animal Sciences.

**2.** The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,*  
*Law Department.*